CORRIGENDUM TO THE LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF:

EXCEL CROP CARE LIMITED

Registered Office: 184-87, Swami Vivekanand Road, Jogeshwari (West), Mumbai - 400 102, Maharashtra, India
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OPEN OFFER FOR ACQUISITION OF UP TO 33,01,689 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF INR 5 (INDIAN RUPEES FIVE) EACH, CONSTITUTING 30.00% OF THE VOTING EQUITY CAPITAL OF EXCEL CROP CARE LIMITED (“EQUITY SHARES”/“SHARES”) FROM THE PUBLIC SHAREHOLDERS OF EXCEL CROP CARE LIMITED (THE “TARGET COMPANY”) BY SUMITOMO CHEMICAL INDIA PRIVATE LIMITED (THE “ACQUIRER”) ALONG WITH SUMITOMO CHEMICAL COMPANY, LIMITED (THE “PAC”) AS THE PERSON ACTING IN CONCERT WITH THE ACQUIRER (THE “OFFER”/“OPEN OFFER”)

This corrigendum (the “**Corrigendum**”) is being issued by ICICI Securities Limited (hereinafter referred to as “**Manager to the Offer**”) on behalf of the Acquirer along with the PAC in respect of the Offer to the Public Shareholders of the Target Company pursuant to and in compliance with applicable regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (the “**SEBI Takeover Regulations**”).

This Corrigendum should be read in continuation of and in conjunction with the Public Announcement dated June 05, 2016 (the “**PA**”), the detailed public statement dated June 09, 2016 (the “**DPS**”), the draft letter of offer dated June 17, 2016 (the “**DLoF**”), the letter of offer dated August 16, 2016 dispatched to the Public Shareholders of the Target Company (the “**LoF**”) and the Pre-Offer Advertisement dated August 24, 2016 (the “**Pre-Offer Advertisement”)**, unless otherwise specified.

Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the PA, the DPS, the DLoF, the LoF and the Pre-Offer Advertisement, unless otherwise defined.

The Public Shareholders of the Target Company are requested to note the amendments with respect to and in connection with LoF as under:

As per the LoF the scheduled date of payment of consideration to the Public Shareholders who have tendered their Equity Shares under the Offer was Monday, September 26, 2016. Further, as provided in the LoF, the Offer is subject to receipt of approvals under anti-trust laws of Tanzania or a written confirmation from the relevant government authorities under the anti-trust laws of Tanzania, allowing the PAC, and/or its affiliates (including the Acquirer) to purchase the Sale Shares from the Selling Shareholders, subject to conditions specified by such relevant government authority of Tanzania, as may be acceptable to the PAC. Taking into account approval of the relevant government authority of Tanzania is not yet received, the Manager to the Offer on behalf of the Acquirer and PAC, had made an application before SEBI for extension of time to dispatch the payment consideration to the Public Shareholders. As per Regulation 18(11) of SEBI Takeover Regulations, SEBI has advised the Acquirer and the PAC to pay an interest @10% p.a. for the delayed period i.e. period from the scheduled date of payment to the actual date of payment.

The Public Shareholders who have tendered their Equity Shares under the Offer should take note that their respective payment consideration shall be dispatched, along with the applicable interest, within 10 Working Days from the date of receipt of approval of the relevant government authority of Tanzania. All subsequent compliances under SEBI Takeover Regulations shall be made after making payment to the Public Shareholders.

The Acquirer along with its Directors and PAC severally and jointly accept full responsibility for the information contained in this Corrigendum to the LoF and also for the obligations of the Acquirer and PAC laid down in the SEBI Takeover Regulations.

This Corrigendum to the LoF will also be available on SEBI’s **website at www.sebi.gov.in**

ISSUED BY THE MANAGER TO THE OFFER

ICICI Securities

ICICI SECURITIES LIMITED

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Contact Person: Mr. Ujjaval Kumar; **SEBI Registration Number:** INM000011179

FOR AND ON BEHALF OF

ACQUIRER	PAC
SUMITOMO CHEMICAL INDIA PRIVATE LIMITED Moti Mahal, 7th Floor, 195, Jamshedji Tata Road, Churchgate, Mumbai - 400 020 Maharashtra, India; **Tel.:** +91 22 2289 2610 **Fax:** +91 22 2289 2600 **Place:** Mumbai, India	**SUMITOMO CHEMICAL COMPANY, LIMITED** 27-1, Shinkawa, 2-chome, Chuo-ku, Tokyo, Japan **Tel.:** +813 5543 5500 **Fax:** +813 5543 5901; **Place:** Tokyo, Japan

Date: September 24, 2016

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Size: 12(w) x 25(h)